NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA No.399/2018
In
CP (IB) No.102/Chd/Pb/2018
(Admitted)

In the matter of:

Punjab National Bank …Petitioner-Financial Creditor

Versus

Rishi Ganga Power Corporation Ltd.
…Respondent-Corporate Debtor

And in the matter of:-

Nipan Bansal, Resolution Professional ….Applicant

Versus

Rajit Mehra, Director and Others ….Respondents

Present: Mrs. Munisha Gandhi, Senior Advocate & Mr. Harsh Garg, Advocate for PNB
Mr. Keshav Pratap Singh, Advocate for Resolution Applicant
Mr. Pulkit Goyal, Advocate for Resolution Professional

CA No.399 of 2018

The prayer is made for preponing of the date of hearing of 15.10.2018 for CA No.339 of 2018 which is an application for approval of resolution plan. Hearing of CA No.339 of 2018 is now fixed for 04.10.2018 and notice be also given to Mr. Anil Aggarwal, representing Suspended Board of Directors in CA No.81 of 2018. Notice be served 'Dasti' only and the applicants are directed to file affidavit of service by the next date.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 26, 2018
Anchal